



| मौसम | | | |
|---------|-------|-----------|--------------------|
| तापमान | नोएडा | गाजियाबाद | गुरुग्राम फरीदाबाद |
| अधिकतम | 26.3 | 24.4 | 25.9 26.0 |
| न्यूनतम | 10.9 | 13.2 | 8.2 8.0 |

दिल्ली में इस मौसम का सबसे ठंडा दिन रहा गुरुवार

अगले हफ्ते बढ़ जाएगी ठंड, बारिश की संभावना

जन्सता संवाददाता नई दिल्ली, 23 नवंबर।

दिल्ली के लोगों के लिए अब ठंड का इंतजार खत्म होता दिख रहा है। पहाड़ों पर हो रही बर्फबारी के चलते दिल्ली-एनसीआर समेत मैदानी इलाकों में ठंड बढ़ने लगी है। साथ ही तापमान में गिरावट देखने को मिली है। दिल्ली-एनसीआर में सुबह के वक्त मौसम थोड़ा सर्द होता है। गुरुवार का दिन दिल्ली में इस मौसम का सबसे ठंडा दिन रहा। मौसम विभाग का अनुमान है कि 27 नवंबर को हल्की बारिश या बूंदबांवी हो सकती है। इसके बाद ठंड बढ़ जाएगी।

भारत मौसम विज्ञान विभाग (आइएमडी) के मुताबिक न्यूनतम तापमान 9.2 डिग्री सेल्सियस दर्ज किया गया, जो सामान्य से दो डिग्री सेल्सियस कम है। दूसरी ओर राजधानी में प्रदूषण के बढ़ते स्तर से राहत नहीं मिली। गुरुवार को भी स्थिति गंभीर श्रेणी में मौजूद रहा। सीपीसीबी के मुताबिक दिल्ली-एनसीआर में ज्यादातर जगह पर गुरुवार को वायु गुणवत्ता का स्तर



नई दिल्ली में गुरुवार को धुंध के बीच राजीवी गार्डन का दृश्य।

400 से ऊपर रहा। केंद्रीय प्रदूषण नियंत्रण बोर्ड की 38 निगरानी स्टेशन में से कम से कम 15 ने गुरुवार को सुबह नौ बजे एक्युआइ को 'गंभीर' श्रेणी में तथा 22 निगरानी स्टेशन ने 'बेहद खराब' श्रेणी में दर्ज किया गया।

मौसम विभाग ने 27 नवंबर के दिन

दिल्ली में हल्की बारिश का अनुमान जताया है लेकिन 28 नवंबर को मौसम खुला रहेगा। इसके बाद ठंड काफी बढ़ेगी और अब सुबह-शाम के बाद लोगों को दिन में भी ठंड महसूस होगी। नवंबर के महीने में दिल्ली में प्रदूषण का स्तर काफी बढ़ जाता है। हालांकि, अब

लोगों को इससे भी थोड़ी राहत मिल सकती है क्योंकि पंजाब-हरियाणा में पराली जलाने के मामलों में अब कमी होने लगी है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड की ओर से गुरुवार शाम जारी आकड़ों के मुताबिक दिल्ली के सटे इलाकों की भी स्थिति भी

'बहुत खराब' श्रेणी में रही। बोर्ड के मुताबिक नोएडा में वायु गुणवत्ता का औसत स्तर 353 (एक्युआइ), गाजियाबाद में वायु गुणवत्ता का औसत स्तर 361, फरीदाबाद में वायु गुणवत्ता का औसत स्तर 346, गुडगांव में वायु गुणवत्ता का औसत स्तर 331 दर्ज किया गया।

हाई कोर्ट का एम्स को आदेश, कहा

गर्भपात का अनुरोध करने वाली महिला की जांच के लिए मेडिकल बोर्ड गठित करे

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दिल्ली उच्च न्यायालय ने अखिल भारतीय आधुनिक संस्थान (एम्स) के चिकित्सा अधीक्षक को 20 साल की एक महिला की जांच करने के लिए चिकित्सा बोर्ड गठित करने का आदेश दिया है, जिसने अपने 26 हफ्ते के गर्भ का गर्भपात कराने की अनुमति देने का अनुरोध किया है। न्यायाधीश न्यायमूर्ति सुब्रमण्यम प्रसाद ने महिला को याचिका पर अधिकारियों को नोटिस जारी किया और एम्स से महिला की जांच कर रपट जमा कराने का निर्देश दिया है। महिला अभी पढ़ाई कर रही है। अदालत ने इस मामले को अगली सुनवाई 28 नवंबर को तय की है।

महिला ने अपनी याचिका में कहा कि वह सहमति से शारीरिक संबंध बनाने के बाद गर्भवती हुई लेकिन इसके बारे में उसे हाल ही में पता चला। महिला की ओर से अदालत में पेश वकील ने कहा कि शुरुआत में उसे गर्भ ठहरने के बारे में पता नहीं चला और हाल ही में उसे कुछ चिकित्सीय समस्याओं का सामना करना पड़ा। जब उसने चिकित्सक से संपर्क किया तब उसे 16 नवंबर को जानकारी मिली कि वह गर्भवती है। महिला ने चिकित्सकों से संपर्क कर गर्भपात कराने का अनुरोध किया क्योंकि वह अभी बच्चे का बोझ उठाने में सक्षम नहीं है। उन्होंने बताया कि चिकित्सकों ने इससे इनकार कर दिया क्योंकि यह गर्भपात की स्वीकार्य सीमा 24 हफ्ते से अधिक का गर्भ है।

खबरों में शहर

स्पेन के राजदूत ने सरकारी स्कूल का दौरा किया

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भारत में स्पेन के राजदूत जोस मारिया रिदाओ ने गुरुवार को दिल्ली के एक सरकारी स्कूल डा बीआर अंबेडकर स्कूल आफ स्पेशलाइज्ड एक्स्लेंसि (एएसओएसडी) का दौरा किया। यहां छात्रों ने भारतीय संस्कृति और स्पेन भाषा के विशिष्ट मेल के साथ उनका स्वागत किया। उन्होंने 'स्पैनिश-जर्मन टैंपेज क्लासरूम' के अलावा, रोबोटिक्स, आटोमैटिक एंड डिजाइन लैब का भी दौरा किया। जोस मारिया रिदाओ की अगुआई शिक्षामंत्री आतिशी ने की।

राजशरण शाही, याज्ञवल्क्य विद्यार्थी परिषद के दोबारा अध्यक्ष व महासचिव निर्वाचित

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राष्ट्रीय स्वयंसेवक संघ से संबंधित अखिल भारतीय विद्यार्थी परिषद (एबीवीपी) ने 2023-24 के लिए दोबारा से राजशरण शाही को अपना राष्ट्रीय अध्यक्ष और याज्ञवल्क्य शुक्ल को राष्ट्रीय महासचिव चुना है। विद्यार्थी परिषद की ओर से जारी बयान में कहा गया है कि शाही और शुक्ल सात से 10 दिसंबर तक दिल्ली में होने वाले एबीवीपी के 69वें राष्ट्रीय सम्मेलन के दौरान अपनी जिम्मेदारी संभालेंगे।

बयान के अनुसार, शाही उत्तर प्रदेश के गोरखपुर जिले के रहने वाले हैं। उन्होंने शिक्षा में पीएचडी पूरी की है और लखनऊ में बाबासाहेब भीमराव अंबेडकर विश्वविद्यालय में शिक्षा विभाग में सहायक प्रोफेसर हैं। याज्ञवल्क्य शुक्ल मूलतः झारखंड के गढ़वा जिले से हैं। इनके पास रांची विश्वविद्यालय से भूगोल विषय में पीएचडी है।

भ्रष्टाचार के आरोपों में घिरा लेखपाल निलंबित

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प्राधिकरण के मुख्य कार्यपालक अधिकारी डा लोकेश एम ने भ्रष्टाचार के मामले में बड़ी कार्रवाई की है। उन्होंने नोएडा प्राधिकरण में तैनात एक लेखपाल को भ्रष्टाचार के आरोपों में घिरे होने के कारण निलंबित कर दिया है। नोएडा प्राधिकरण के सीईओ ने यह कार्रवाई की है।

हरियाणा की झूमर व बंदनवार के मुरीद हुए लोग व्यापार मेले में हरियाणा मंडप दर्शकों के बीच आकर्षण का केंद्र बना

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प्रगति मैदान दिल्ली में चल रहे भारतीय अंतरराष्ट्रीय व्यापार मेले (ट्रेड फेयर) में हरियाणा मंडप दर्शकों के बीच आकर्षण का केंद्र बना हुआ है। पुरातन संस्कृति की परिचायक झूमर, फूलझड़ी, बंदनवार दर्शकों को खासे वसंद आ रहे हैं। मेले में अधिकतर दर्शक अपने परिवार और बच्चों के साथ पहुंचे रहे हैं। सोनीपत, हरियाणा से आई कौशल्या देवी ने गुरुवार को बताया कि उनकी पांचवीं पीढ़ी हरियाणवी धरोहर को बचाने के लिए काम कर रही है।

उन्होंने बताया कि पुरानी संस्कृति और विरासत से जुड़ी सभी वस्तुएं यहां हैं और इन्हें बनाएं जाने की जानकारी अब दूसरों को भी दे रही है। घर पर जब भी समय मिलता है तो वह झूमर, फूलझड़ी बनाती हैं। इनका इस्तेमाल शादी-विवाह के मौके पर नई नवेली दुल्हन के



लिए किया जाता है। इसी तरह विवाह में सालों पहले घर में स्वागत के लिए बंदनवार लगाई जाती थी, जो अब देखने को कहीं-कहीं ही मिलती हैं। कौशल्या देवी ने कहा कि उनका परिवार हर साल सूरजकुंड हस्तशिल्प मेले में भी शिरकत करता है।

दर्शक हरियाणा मंडप में पुरातन धरोहर से जुड़े चित्रों व वस्तुओं के साथ सेल्फी लेते दिखे। इसके साथ ही झूमर के सामने कौशल्या देवी के साथ युवतियां फोटो खिंचवाती दिखीं। कौशल्या देवी ने बताया कि दिनभर यहां महिलाएं झूमर व फूलझड़ी को बनाने की विधि को लेकर जानकारी हासिल कर रही हैं। उन्होंने बताया कि पहले झूमर, फूलझड़ी और बंदनवार ग्रामिणों काज से बनाए जाते थे। पर अब कपड़े से बनाए जा रहे हैं, ताकि लंबे समय तक खराब न हो।

व्यापार मेले में हरियाणा में बनाई जा रही कई वस्तुएं ना केवल 50 स्टालों में प्रदर्शित की गईं गईं बल्कि उनकी विक्री भी की जा रही है। मेले के हाल नंबर 5 में प्रथम तल पर बनाए गए हरियाणा मंडप में आगंतुकों की काफी भीड़ देखी जा रही है। लोग हरियाणवी सामान और पुरातन वस्तुओं में रुचि ले रहे हैं। हरियाणा मंडप में भी आधुनिक वस्तुओं के साथ हरियाणवी संस्कृति की झलक से पुरातन हरियाणा की यादें ताजा हो रही हैं।

बदमाशों ने युवक को चाकू मारा लूटपाट का विरोध करने पर होटल कर्मि पर हमला

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दिल्ली के चाणक्यपुरी इलाके में बुधवार को लूटपाट का विरोध करने पर बदमाशों ने एक युवक को चाकू मारकर घायल कर दिया। घायल युवक की पहचान विकास कुमार के रूप में हुई है। वह मूल रूप से राजस्थान का रहने वाला है। दिल्ली में वह निजी कंपनी में नौकरी करता है। विकास को घायल हालत में अस्पताल में भर्ती कराया गया है। डाक्टरों ने उसकी हालत खतर से बाहर बताई है। पुलिस ने इस मामले में कार्रवाई करते हुए दो आरोपियों को गिरफ्तार किया है। गिरफ्तार आरोपियों के नाम अली और सुरेंद्र हैं। दोनों चाणक्यपुरी इलाके के रहने वाले हैं।

जन्सता संवाददाता नई दिल्ली, 23 नवंबर।

फतेहपुर बेरी थाना क्षेत्र में मात्र 500 रुपए के लिए चार बदमाशों ने एक होटल कर्मि के साथ न केवल मारपीट की, बल्कि धांदवार हथियार से जानलेवा हमला भी किया। घटना के बाद गुरुग्राम स्थित एक होटल में नौकरी करने वाले कर्मचारी रोहतास (22) के तौर पर की गई है। घायल को एम्स ट्रामा सेंटर में भर्ती कराया गया है, जहां उसका इलाज चल रहा है। पुलिस ने मामला दर्ज कर लिया है और आगे की कार्रवाई कर रही है।

जानकारी के मुताबिक रोहतास मूलरूप से भरतपुर राजस्थान के रहने वाले हैं। वह गुरुग्राम स्थित एक होटल में काम करते हैं। दर रात करीब 12-30 बजे वह ड्यूटी से वापस घर लौट रहे थे। इसी बीच रास्ते में तीन-चार लोगों ने उन्हें रोक लिया और बिना कुछ कहे सुने मारपीट करने लगे और लूटपाट करने लगे। विरोध करने पर एक आरोपी ने ब्लेड से उनके नाक पर ब्लेड मार दिया। इसके बाद पर्स और मोबाइल लूट फरार हो गए। पर्स में मात्र 500 रुपए थे। राहगीर के मदद से पुलिस को सूचना दी। उसके बाद उन्हें एम्स ट्रामा में भर्ती कराया गया।

| Criminal Courts, Ludhiana | |
|---|---|
| In The Court of Ms Divya Sharma Judicial Magistrate- Ist Class, Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana | Kotak Mahindra Bank Vs. Rahul Singh CNR NO: PBLD03-034473-2021 Date: 15-01-2024 |
| Publication Issued To: Rahul Singh Address- 117, A Raja Purva Swarup Nagar, Kanpur Sarvodaya Nagar Kanpur 208002 UP | Vinod Kumar CNR NO: PBLD03-015461-2021 Date: 15-01-2024 |
| Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs= | Publication Issued To: Vinod Kumar Address- HNo 365, (KU 28) F F Kuan Mohalla Tughakabad, Village Delhi 110044 |
| Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs= | Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs= |

| Criminal Courts, Ludhiana | |
|---|---|
| In The Court of Ms Divya Sharma Judicial Magistrate- Ist Class, Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana | Kotak Mahindra Bank Vs. Vinod Kumar CNR NO: PBLD03-015461-2021 Date: 15-01-2024 |
| Publication Issued To: Vinod Kumar Address- HNo 365, (KU 28) F F Kuan Mohalla Tughakabad, Village Delhi 110044 | Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs= |
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COURT NOTICE

In The Court of Sh. Tarunpreet Singh Judicial Magistrate- Ist Class, Ludhiana Sahil Chhabra Vs. Arzun Kochar CNR NO: PBLD03-003776-2020 NEXT DATE: 07-11-2023 Coma/1159/2020

Publication Issued To: 1. Arzun Kochar, Proprietor M/s A To Z Garments 9/7120, Main Road, Near Subhash Road, Gandhi Nagar, Delhi 2. M/s A To Z Garments, 9/7120, Main Road, Near Subhash Road, Gandhi Nagar, Delhi Through Its Proprietor Arzun Kochar

In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 07-11-2023 at 10:00 a.m. for details logon to: https://highcourthd.gov.in/?trs=

COURT NOTICE

In The Court of Ms. Divya Sharma Judicial Magistrate- Ist Class, Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana

Kotak Mahindra Bank Vs. Shahajadi CNR NO: PBLD03-000344-2022 Date: 15-01-2024

Publication Issued To: Shahajadi Address- Wife Of Shahajad 8 Dabar Talab Sangam Vihar Loni Dehat Ghaziabad 201102 UP

Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs=

Criminal Courts, Ludhiana

In The Court of Ms Divya Sharma Judicial Magistrate- Ist Class, Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana

Kotak Mahindra Bank Vs. Vinod Kumar CNR NO: PBLD03-015461-2021 Date: 15-01-2024

Publication Issued To: Vinod Kumar Address- HNo 365, (KU 28) F F Kuan Mohalla Tughakabad, Village Delhi 110044

Whereas it has proved to the satisfaction of this court that you, the above named accused/ accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 15-01-2024 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence, for details logon to: https://highcourthd.gov.in/?trs=

COURT NOTICE

In The Court of Sh. Manik Kaura Judicial Magistrate First Class-13, Jalandhar J. V. Sports Vs. Mohammed Waseem CNR NO: PBJL03-024508-2019 Next Date: 04-01-2024

Publication Issued To: Sh. Mohammad Waseem - Prop M/s S.R. Enterprises Sports And Momentos 4-1-445, Besides Sidhardh Hotel, Bank Street Troop Bazar Abids, Hydrabad 560001 Telangana

In above titled case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 04-01-2024 at 10:00 a.m. for details logon to: https://highcourthd.gov.in/?trs=

फॉर्म जो वर्ल्ड कनेक्ट इम्पेक्स प्राइवेट लिमिटेड हेतु अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

तल मंजिल, एच. नं. 4, खडसर नं. 765, संत नगर, उत्तर दिल्ली, बुराड़ी, दिल्ली - 110084, भारत में अन्य व्यवसाय कार्य गतिविधियों के संचालन में सक्रिय (भारतीय विद्यार्थी एवं शोध अभियंता बोर्ड (एचपीएट व्यक्तियों हेतु विद्यालय सम्पन्न प्रक्रिया) विनियमन 2016 के विनियम 36 ए के उप-विनियम 1 (अ) अंतर्गत) विनियमन 2016 के विनियम 36 ए (1) अंतर्गत)

| प्रासंगिक विवरण | |
|--|---|
| 1. पैन / सीआरए/एलएनबी नंबर के साथ कॉपीरट करिता का नाम | वर्ल्ड कनेक्ट इम्पेक्स प्राइवेट लिमिटेड PAN : AABCW7442A CIN: U74999DL2015PTIC288397 |
| 2. पंजीकृत कार्यालय का पता | तल मंजिल, एच. नं. 4, खडसर नं. 765, संत नगर, उत्तर दिल्ली, बुराड़ी, दिल्ली - 110084, भारत |
| 3. वेबसाइट का पता | -- |
| 4. स्थान का विवरण जहां बटूनील अचल संचालित किया है | एच |
| 5. मुख्य उत्पादों/सेवाओं की अभिव्यक्ति धरात | रून |
| 6. विश्व विविध वर में बने ये मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य | रून |
| 7. वर्ष-वार/मासिक/त्रैमासिक की संख्या | रून |
| 8. प्रोफ़िल के तत्पश्चात कार्यकर्ता हेतु कॉपीरट विवरण, कार्यकर्ता की सूची, वे नवी के विश्व अचल विश्व विवरण (अनुभवों के साथ) सहित सम्पूर्ण विवरण प्राप्त उपलब्ध है। | worldconnect.cirp@gmail.com पर ईमेल के जरिये प्राप्त किए जा सकते हैं। |
| 9. वॉलेंट की मात्रा 25 (2) (एच) एचएन सम्पन्न आवेदकों हेतु संचालन का उद्देश्य है : | रूनक एचपीए/एचपीए सम्पन्न आवेदकों को अनुभवितार्थ (कॉपीरट व्यक्तियों हेतु विद्यालय सम्पन्न प्रक्रिया) विनियम 2016 के उप-विनियम 1 (अ) अंतर्गत के विनियम 36 ए के उप-विनियम 7 के अनुसूचन में अभिरुचि की अभिव्यक्ति प्राप्त करनी होगी, सीआरए/एलएनबी विवरण के विनियम 36 ए के उप-विनियम (3) (ए) के अनुसूचन में सम्पन्न वेबसाइट जमा करने हेतु अभिरुचि की अभिव्यक्ति के विस्तृत आमंत्रण में सम्पन्न कॉपीरट लिमिटेड हेतु worldconnect.cirp@gmail.com पर ईमेल के जरिये प्राप्त किए जा सकते हैं। |
| 10. अभिरुचि की अभिव्यक्ति की स्वीकृति की अंतिम तिथि | 09.12.2023 |
| 11. संघर्ष सम्पन्न आवेदकों की अभिरुचि सूची जारी करने की तिथि | 18.12.2023 |
| 12. प्रोफ़िल सूची पर आधुनिक जमा करने की अंतिम तिथि | 23.12.2023 |
| 13. संघर्ष सम्पन्न आवेदकों की अंतिम सूची जारी करने की तिथि | 30.12.2023 |
| 14. संघर्ष सम्पन्न आवेदकों को सम्पन्न वेबसाइट हेतु अभिरुचि सूची सम्पन्न विवरण, सूचना मेसेंजर जारी करने की तिथि | 04.01.2024 |
| 15. सम्पन्न वेबसाइट जमा करने की अंतिम तिथि | 27.01.2024 |
| 16. ईमेलों जमा करने हेतु प्रोफ़िल ईमेल आदती | worldconnect.cirp@gmail.com |

दिनांक : 11.11.2023 स्थान : दिल्ली विष्णु कुमार सुब्रमण्यम सम्पादन कोषक IBBI/PA-001/PP-101428/2019-20/12525 पिन-404, नोएडा नगरपालिका, नारुली, फोननम्बर-700059 कृपे वर्ल्ड कनेक्ट इम्पेक्स प्राइवेट लिमिटेड

Canara Bank POSSESSION NOTICE [under Rule 8(1) Of Security Interest (enforcement) Rules, 2002]
Whereas, The undersigned being the authorized officer of the Canara Bank, Sambhli Branch, Karnal under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 26/07/2022 Calling upon the Borrowers M/s Shree Krishna Traders Prop. Mr. Mohit Gupta S/o Sh. Rajpal Gupta - Giridhar Colony, Fatehpur, Kaithal and Guarantor and Mortgagee Mr. Rajpal Gupta S/o Shree Vilayati Ram to repay the amount mentioned in the notice being Rs.22,64,805.00 (Rupees Twenty Two Lakh Sixty Four Thousand Eight Hundred Five Only) as on 26/07/2022 within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. 27/07/2022.

Table with 2 columns: RELEVANT PARTICULARS and details. Includes name of corporate debtor, address of registered office, URL of website, details of fixed assets, installed capacity of main products/services, quantity and value of main products/services sold, number of employees/workmen, further details including last available financial statements, eligibility for resolution applicants, date of issue of provisional list of prospective resolution applicants, last date for submission of objections to provisional list, date of issue of final list of prospective resolution applicants, date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, last date for submission of resolution plans, process email id to submit EOI.

NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on 12-12-2023 on "As is where is" and "As is what is" and "Whatever there is" and without any recourse basis".

AXIS BANK LTD. POSSESSION NOTICE
Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomi Nagar Extension Lucknow, UP 226010.
Registered Office: "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.
Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower/s mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule of the Said Rules. The borrower/s mentioned here in above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagee(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

FORM NO. RSC 6
Before the National Company Law Tribunal, New Delhi, CP23/66/ND/2021
PRIME HIRING INDIA PRIVATE LIMITEDPetitioner/Applicant
Before the Hon'ble Shri Bachu Venkat Barlam Das, Hon'ble Member (Judicial) Shri Atul Chaturvedi, Hon'ble Member (Technical)
Order concerning Reduction of Share Capital and Approving Minute
Upon the application of Prime Hiring India Private Limited presented on the 19th Day of December 2020 upon hearing Shri Varun Jain, Adv. for the Applicant, and upon reading the said application the Tribunal being satisfied that the Applicant does not have any secured creditor and with respect to every unsecured creditor either their consent to the reduction has been obtained or their debt or claim has been discharged or has been determined or has been secured.

Table with 6 columns: Sr. No, Loan A/c. No and Branch, Name of Borrower(s) / Co-borrower(s) / Legal Heirs(s) / Legal Representative(s) / Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Possession Types. Includes details for TCH HF03 6200 0100 0746 and other entries.

Table with 3 columns: Name of the Borrowers/ Guarantors/Address, Description of the charged/ Mortgaged Property, Amt. Due as per Demand notice. Includes details for Manish Bajaj (Borrower) S/o Sh. Gopi Chand Bajaj R/o-1. 108/143 Shop No.5 Sisamau Bazaar Sabzi Mandi, R.k Nagar, Kanpur Nagar Uttar Pradesh -208012, R/o-2. C/o M/s Ma Emporiyam Shop No. 4 F 804 Sabzi Mandi Gujani, Near Gujani Sabzi Mandi Kanpur, Uttar Pradesh-208022, Mrs. Meena Devi (Co-Borrower) W/o Sh. Gopi Chand Bajaj R/o 108/143 Shop No.5 Sisamau Bazaar Sabzi Mandi, R.k Nagar, Kanpur Nagar Uttar Pradesh -208012.

THIS TRIBUNAL DO ORDER :
(1) That the reduction of the share capital of the above company was resolved on and effected by the special resolution passed at an Extra-Ordinary general meeting of the said company held on the 19th day of June 2020, which resolution was in the following words and figures viz.
"RESOLVED THAT pursuant to Section 66, other applicable provisions, if any, of the Companies Act, 2013 (the Act) read with relevant rules thereof (including any statutory modifications or re-enactments thereof for the time being in force), Article 40 of Articles of Association ('AOA') of the Company, subject to approval by the National Company Law Tribunal ('NCLT') of the New Delhi Bench and such other approvals, consents, permissions or sanctions of any other authority, body or institution (hereinafter, collectively referred to as the 'concerned authorities') as may be required and subject to such other conditions or guidelines, if any, as may be prescribed or stipulated by any of the concerned authorities, from time to time, while granting such approvals, consents, permissions or sanctions, consent of the shareholders of the Company be and is hereby accorded to reduce the subscribed, issued and paid up equity share capital of the Company from INR 14,65,00,000/- (Rupees Fourteen Crore Sixty Five Lakh Only) divided into 1,46,50,000 (One Crore Forty Six Lakh Fifty Thousand) Equity Shares of INR 10/- each to INR 4,15,00,000/- (Rupees Four Crore Fifteen Lakh Only) divided into 41,50,000 (Forty One Lakh Fifty Thousand) Equity Shares of INR 10/- each.

Description of the Immovable Property: All that piece and parcel of the Commercial Shop bearing No. 28 (On Ground Floor) Admeasuring 20.12 Sq. Mtrs (Super Covered Area) Situated at Ram Nagar, Pargana Loni, Tehsil & District Ghaziabad (Uttar Pradesh), with all common amenities mentioned in sale deed
And Commercial Office bearing No. 12 (On First Floor) Admeasuring 18.69 Sq. Mtrs. (Super Cover Area), Situated at Property No. 366 (Old) & 430 (New), Situated at Ram Nagar, Pargana Loni, Tehsil & District Ghaziabad (Uttar Pradesh), with all common amenities mentioned in sale deed. Boundaries: East - Property of Seller (Shop No. 26 & Office No. 13), West - Kothi of Nawab Sahab, North -House of Sri Nilwasi Ji, South - Common Passage 11'.
Note : - SA filed by the Borrower against TCHFL (602/2022) is pending before DRT, Lucknow. No stay order is passed against TCHFL in the said case.
Note :- The bidders are advised to conduct due diligence before submitting the bid.

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WEST
JANAKPURI : TRIMURTI ADVERTISERS, Ph.: 9810234206, 25530307, KAROL BAGH (REGHARPURA) : K R ADVERTISERS, Ph.: 9810316618, 9310316618, 41547697, KARAMPURA : GMJ ADVERTISING & MARKETING PVT. LTD., Ph.: 9310333777, 9211333777, 9810883377, NEW MOTI NAGAR : MITTAL ADVERTISING, Ph.: 25178183, 9810538183, 9555945923, MOTI NAGAR : UMA ADVERTISERS, Ph.: 9312272149, 8800276797, RAMESH NAGAR : POSITIVE ADS, Ph.: 9891195327, 9310006777, 65418908, TILAK NAGAR : SHIVA ADVERTISERS, Ph.: 9891461543, 25980670, 20518836, VIKAS PURI : AAKAR ADVT. MEDIA Ph.: 9810401352, 9015907873, 9268796133

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FORM NO. RSC 6
Before the National Company Law Tribunal, New Delhi, CP23/66/ND/2021
PRIME HIRING INDIA PRIVATE LIMITEDPetitioner/Applicant
Before the Hon'ble Shri Bachu Venkat Barlam Das, Hon'ble Member (Judicial) Shri Atul Chaturvedi, Hon'ble Member (Technical)
Order concerning Reduction of Share Capital and Approving Minute
Upon the application of Prime Hiring India Private Limited presented on the 19th Day of December 2020 upon hearing Shri Varun Jain, Adv. for the Applicant, and upon reading the said application the Tribunal being satisfied that the Applicant does not have any secured creditor and with respect to every unsecured creditor either their consent to the reduction has been obtained or their debt or claim has been discharged or has been determined or has been secured.

FORM NO. RSC 6
Before the National Company Law Tribunal, New Delhi, CP23/66/ND/2021
PRIME HIRING INDIA PRIVATE LIMITEDPetitioner/Applicant
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प्रथमा यू.पी. ग्रामीण बैंक हेड ऑफिस : प्रथमा भवन, राम गंगा विहार फेज-2, कांठ रोड, मुन्नाबाद-244001, उ.प्र.
सर्वजनिक नीलामी द्वारा सम्पत्तियों की बिक्री हेतु सूचना
(वित्तीय आस्तियों का प्रतिभूतिकरण व पुनर्गठन और प्रतिभूति हित का प्रवर्तन अधिनियम 2002 के नियमानुसार) (नियम 8 (6) के तहत)
यद्यपि प्राधिकृत अधिकारी प्रथमा यू.पी. ग्रामीण बैंक द्वारा वित्तीय आस्तियों का प्रतिभूतिकरण व पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम 2002 के अन्तर्गत प्राप्त अधिकारों का प्रयोग करते हुये उक्त अधिनियम की धारा 13 (2) एवं सहपठित नियमों के अंतर्गत खातेदार को उनके सम्मुख अंकित तिथियों को नोटिस जारी कर उनसे 60 दिनों के अंदर नोटिस में वर्णित राशि अदा करने की मांग की थी। ऋणी / जमानतदारों द्वारा उपरोक्त समय अवधि में राशि जमा नहीं करने के कारण प्राधिकृत अधिकारी द्वारा उक्त अधिनियम की धारा 13 (4) एवं सहपठित नियम (8) के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये निम्न वर्णित खातों में उनके सम्मुख अंकित तिथि को बंधक सम्पत्तियों पर कब्जा प्राप्त कर लिया गया। इस पर भी ऋणी / जमानतदारों द्वारा राशि जमा नहीं करने के कारण निम्न सम्पत्तियों का विक्रय सार्वजनिक नीलामी द्वारा किया जा रहा है।

Table with 10 columns: क्र. सं., ऋणी/ गारंटर के नाम शाखा का नाम, सम्पत्तियों का विवरण, मांग सूचना की तिथि, आरक्षित मूल्य, ईएनडी एवं जमा करने की अंतिम तिथि, कब्जे का प्रकार, नीलामी का स्थान/ दिनांक व समय. Includes details for various branches like Faridabad, Gurgaon, Noida, Ghaziabad, etc.